CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA). Indiranagar, Bangalore - 560 038

Dated: 14/8/87.

1924 APPLICATION NO

W.P. NO

Applicant

Shri J. Martin

V/s The Secy, M/o Finance & 3 Ors

& Customs

To

- 1. Shri J. Martin Driver Office of the Additional Collector of Customs P.V.S. Sadan, Shedigudda Mangalors - 575 003
- 2. Shri Ranganatha 5. Jois Advocate 36, 'Vagdavi' Shankarapuram
- Bangalors 560 004
- Mangalore 575 003 The Deputy Collector of Customs Central Revenue Blds, Queens' Road Bangalore - 560 001

4. The Collector of Central Excise

Bangalora - 560 001

P. V.S. Sadan, Shedigudde

Central Revenue Blds, Queens' Road

The Additional Collector of Customs

7. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Blds, B'lors - 1

The Secretary
Ministry of Finance (Dept of Revenue) New Delhi
Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/&JAX/ INTERIM Passed by this Tribunal in the above said

30-7-87 application on ____

> DEPUTY REGISTRAR SECTIVES AND PARTY SERVICES. (JUDICIAL)

Encl : as above

RECEIVED
Diary No. 100.57.6.R. June Date: 17.8.8.

BANGALORE BENCH

DATED THIS THE 30th DAY OF JULY, 1987

Present : Hen'ble Sri Ch. Ramakrishna Rae

Member(J)

Hen'ble Sri P.Srinivasan

Member (A)

APPLICATION No. 1924/86

J.Martin,
Driver in the Office of
the Additional Collector Customs,
Mangalore.

Applicant

(Sri Ranganath Jeis

Advecate)

Vs.

- 1. The Union of India, by its Sacretary, Ministry of Finance, Vittha Bhavan, New Dalhi.
- 2. The Callecter of Central Excise, and Customs, Queen's Read, Bangalers.
- 3. The Additional Collector of Customs, PVS Sadan, Shedigudde, Mangalers 575 003.
- 4. The Daputy Cellecter of Customs, Bangalere.

Respondents

(Sri M. J.Rao

... Advecate)

This application has come up before the Tribunal today. Hon'ble Sri Ch.Ramakrishna Rae, Member(J) made the fellowing:

ORDER

This is an application filed under section 19 of the Administrative Tribunals Act, 1985.

A memerandum dated 18.2.1983 was issued to the applicant by the Assistant Collector of Central Excise & Custems,

Bangalere, levelling two charges against him:

- (i) that he, while werking in Headquarters, Bangalere, had tampered on 19.9.1982 with the seized vehicle CAZ 4252, parked in the effice premises for personal gain.
- (ii) that he, while working in Headquarters office, Eangalore, had saused accident to a department vehicle CAE 1595 on 26.8.82 by his rash and negligent driving.

The applicant denied the charges. Disciplinary precedings were therefore, initiated against bim. The Inquiry Officer ('IC') found that the first charge levelled against the applicant was established but not the second. The disciplinary authority (DA) impleaded as the fourth Respondent (R4), viz. Deputy Controller of Central Excise & Customs, accepted the findings of the IO and imposed the renalty of reduction by four stages in the time scale for a period of four years and two menths w.e.r. 1.3.35; withhelding of increments of pay during the period of reduction and postponing of his future increments on expiry of the aforesaid period. The applicant preferred an appeal against the order of R4 to the Collector of Customs & Contral Exsise, Bangalore (F2) who, while confirming the findings of the DA (R4), reduced the canalty to the extent that the postponement of future increments of pay of the applicant after the expiry of the period of penalty would not take effect. Against this order the applicant preferred a memorial to the President of India, which was rejected by letter dated7.1.1986. Aggrisved by these erders, the applicant has filed this application. the

3. Sri Ranganath Jeis, learned counsel for the applicant, strenuously contends that there are material irregularities in the conduct of the inquiry proceedings. He developed his argument thus: The statement of the applicant, on which reliance was placed by the IO, was obtained by the Central Room Officer (CRO) under duress and it should have been eschewed from consideration by R4 and R2. He was not given the assistance of a legal practitioner for presenting his case. The IO had relied in his report



en the scal testimeny of Sri S.k.Kashavan, sergy, who was inimically disposed to him for having refused to teach driving. The witnesses called for by him and the documents, on which he placed reliance for refuting the charge levelled against him, were not made available at the inquiry. The peralty imposed on him is therefore unsustainable.

- Sri M.V.Rae, learned counsel for the respondents, refuted the contentions put forward on behalf of the applicant as follows: The request of the applicant for engaging a legal practitioner was not justified since the Presenting Officer was not a legal practitioner. He was, however, given the facility of presenting his case through a Defence Assistant and he was not, therefore, handicapped in defending himself before the IO. All the documents relevant for the charges against the applicant were produced during the inquiry. The plea that are Feshavan was inimically disposed towards the applicant has not been substantiated by the applicant. The Statement given by the applicant before the CRO was in the presents of three witnesses on the date of the occurence and the plea that it was obtained under coercion is, therefore, untenable.
- S. We have considered the rival contentions carefully and also perused the records produced on behalf of the respondents by Sri M.V.Rae. There is no substance in the argument of Sri Jeis that the witnesses his client wanted to examine were not summened by the IQ because it is borne out by the record that he actually did not furnish the names of the persons whom he wanted to be summened. The applicant was also afforded an opportunity to inspect all the decuments relevant for the charge levelled against him. So far as the complaint of animus against Sri Kashavan is concerned, the more lead dixit of the applicant without any evidence—oral or circumstantial cannot be entertained. That the applicant refused to teach

driving to Sri Keshavan appears to us to be/sircumstance much too

tenuous to sustain the plaz of animus, which we accordingly refet.

Turning to the grievance of the applicant that he was denied assistance of a legal practitioner to present his case before the IO, we note that the Presenting Officer on behalf of the department was only an Inspector of Central Excise and not a person trained in law. In fact, the complaint of the applicant before the IO was that none was forthcoming from the department to appear on his behalf and, therefore, he may be permitted to engage a legal practitioner.

Supreme Court C.L. Subramaniam vs Collector of Customs A.I.R. 197

S.C. 2173 in support of his contention that his client should have been given an opportunity to defend himself through a legal practitioner. A major penalty was imposed on the petitioner in the case before the SC viz. removal from service after helding an inquiry in which a trained presecutor was appointed as the presenting officer on behalf of the Government but the Government servant was not allowed to engage a legal practitioner or another Government servant as the Defence Assistant. The SC held that the order removing the petitioner from service was not valid in as much as no reasonable apportunity was given to him to defend himself. The SC clearly observed in the decision eited supra

In enquiries by management into misconduct of a workman fairly simple questions of fact as to whether certain acts of misconduct were committed by a workman or not fall to be considered and the workman is best suited to conduct the case.

Ordinarily in enquires before demostic tribunals, a person accused of any misconduct conducts his own case and so it cannot be said that in any enquiry against a workman natural justice demand that he should be represented by a representative of his Union.



Thus, the principles of natural justice cannot be considered in the present context as these principles are only relevant when the concerned procedure is not regulated by any statutory rule." Since the faciltiy of appearance through a Defence Assistant was provided in the present case, we are satisfied that the applicant was not in any way handisapped in defending himself and the decision relied on by him has no application.

We new proceed to consider whether the penalty imposed 8. on the applicant is disprepertienate to thegravity of the charge levelled against him. The appellate authority himself, having considered that the penalty imposed by the DA was harsh, mitigated the ricour of the same by medifying it in a manner, which appears te be just and equitable. We are satisfied that the facts and eircumstances of the case do not call for further reduction of the penalty.

In the result the application is dismissed. Parties 9. te bear their own costs.

Sell.

MEMBER (J)

MEMBER (A)

True copy-

ADDITIONAL BENCH

BANGALORE